No. 15(6)2017/FLRS/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,
New Delhi-110 002

Dated, the 14th February, 2018

ORDER

Sub: Renewal of license/registration certificate due to FLRS system failure-reg.

This is in continuation to this Office letter No 15(6)2017/FLRS/RCD/FSSAI dated 05.02.2018 wherein it was communicated that FSSAI will provide a temporary window to such FBOs whose license/Registration expired during the period of 15th Dec, 2017 to 15th Feb, 2018.

2. In view of the above, it is decided that an extended window on Food Licensing and Registration system (FLRS) will be provided to all such FBOs till 31st March, 2018 without charging any penalty. Further, in case, if any FBO fails to submit their renewal for License/Registration within the extended time period i.e. till 31st March, 2018, such FBOs shall not be able to apply for renewal and will have to submit a fresh application.

3. This issues with the approval of the Competent Authority.

Yours faithfully,

[Signature]

(Garima Singh)
Director (Regulatory Compliance)
Tel:- 011-23220990